

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 28TH DAY OF APRIL, 2020/8TH VAISAKHA, 1942

W.P(C) TMP NO.17 OF 2020

PETITIONERS:

1 FAIZAL N,  
AGED 33 YEARS, (FAIZAL KULAPPADAM)  
S/O A.NAZIMUDEENLEBBA,  
STATE GENERAL SECRETARY,  
INDIAN NATIONAL YOUTH CONGRESS KOLLAM,  
RESIDING AT PUTHEN VEEDU, NEDUMPANA,  
NEDUMPANA P.O., KOLLAM 691 578.

2 ARUN RAJ,  
AGED 36 YEARS, S/O.RAJAN PILLAI  
DISTRICT PRESIDENT,  
INDIAN NATIONAL YOUTH CONGRESS KOLLAM,  
RESIDING AT KANNATHAZHATHU HOUSE,  
CHERUSSERIBHAGOM, CHAVARA P.O 691 583,  
KOLLAM DISTRICT.

BY ADV. SRI. JOMY K. JOSE

RESPONDENTS:

1. THE DISTRICT COLLECTOR,  
CIVIL STATION, KOLLAM-691 001
2. THE STATION HOUSE OFFICER,  
KANNANALLOOR POLICE STATION, KOLLAM,  
KOLLAM DISTRICT, PIN-691 576
3. THE DISTRICT MEDICAL OFFICER,  
KOLLAM P.O, KOLLAM-691 001.
4. STATE OF KERALA,  
REPRESENTED BY ITS CHIEF SECRETARY,  
GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM-695 001.

BY SRI. RENJITH THAMPAN, ADDL. ADVOCATE GENERAL  
SRI. P. NARAYANAN, SR. GOVERNMENT PLEADER  
SRI.T.S.SYAMPRASANTH, GOVT. PLEADER

THIS WRIT PETITION (CIVIL) TMP HAVING COME UP FOR ADMISSION ON  
28.04.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**BECHU KURIAN THOMAS, J.**

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W.P(C) TMP NO.17 OF 2020  
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Dated this the 28<sup>th</sup> day of April, 2020

**ORDER**

The learned Government Pleader submits that as directed in the order dated 24.4.2020 passes had been issued to the writ petitioners for the purpose of transport and supplying materials to the community kitchens. It is submitted by the learned Government Pleader that even though the passes were issued, the petitioners have not supplied any materials. However, the learned counsel for the petitioners, Sri.Jomy K.Jose, disputed the said submissions.

2. In the said circumstances, the learned Government Pleader is directed to get instructions and file a statement as to the mode in which the petitioners have been complying with supplying of materials required for the community kitchens. It is submitted by the counsel for the writ petitioners that they are not in anyway misusing the passes that have been supplied by the District Administrative Department. The said submission is recorded.

3. Needless to say if it is found that the passes have been misused by the writ petitioners, necessary action will be initiated for the purpose of

cancelling and withdrawing the same.

Post the writ petition on 7.5.2020.

**BECHU KURIAN THOMAS,  
JUDGE**

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APPENDIX

PETITIONERS EXTS:

EXHIBIT P1: A TRUE COPY OF THE NOTICE ISSUED BY THE 2ND  
RESPONDENT DATED 31-03-2020.

EXHIBIT P2: A TRUE COPY OF THE PHOTOGRAPH OF THE KITCHEN RUN BY  
THE PETITIONERS IN NEDUMPANA PANCHAYATH KOLLAM

RESPONDENT'S/S' EXHIBITS:

NIL

/TRUE COPY/

VPS

PS TO JUDGE